

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAIO.A.No.220/2013

Dated this Monday the 4th day of February, 2019.

Coram: Dr. Bhagwan Sahai, Member (A).
Shri R. N. Singh, Member (J).

1. Shri Vinod Rajaram Naiksatam,
aged about 46 years,
Ex Postal Assistant,
Mumbai Central HO,
r/o Room No.4, Shiv Parvati
Sadan Chawl, Govind Nagar,
Malad (E). Mumbai-400097.

...Applicant.

(By Advocate Shri R. B. Kadam).

Versus

1. Union of India, through
the Chief Post Master General,
Maharashtra Circle,
GPO, Mumbai-400 001.
2. The Senior Superintendent
of Post Offices,
Mumbai City West Division,
Dadar HO, Mumbai-400 014.
3. The Director of Postal Services,
Mumbai Region,
O/o the chief Post Master General,
Maharashtra Circle, GPO,
Mumbai-400 001.

... Respondents.

(By Advocate Shri D. A. Dube).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

1. None for the applicant.
2. Shri D. A. Dube, learned counsel for the respondents.
3. It is observed that there was no

representation on behalf of the applicant even on the last dates i.e. 26.10.2018 and 23.08.2018. Even prior to that, adjournment was sought on behalf of the applicant by some other counsel and applicant in person.

4. In view of the aforesaid facts, it appears that the applicant has lost interest in pursuing the matter.

5. The OA is, therefore, dismissed in default for non-prosecution by the applicant and his learned counsel. No order as to costs.

(R. N. Singh)
Member (J)

(Bhagwan Sahai)
Member (A)

v.

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